

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).3 6 6 6 / 2 0 0 6

(From the judgement and order dated 07/ 0 9 / 2 0 0 5 in W P No. 41 4 3 / 2 0 0 1 (M / S)
(Old No. 91 2 9 / 1 9 9 6) of The HIGH COURT OF UTTA R A N C H A L AT NAIN I T A L)

U.P. STA T E ROAD TRA N S P O R T COR P .

Petitioner(s)

V E R S U S

SUR E S H CHAND SHA R M A

Respondent(s)

(With prayer for interim relief and office report)

W I T H S L P (C) NO. 14 6 7 0 of 20 0 6

Date: 12/ 0 7 / 2 0 0 7 These Petitions were called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E A.K. MATHU R

HON' B L E MR. JUS T I C E DAL V E E R BHA N D A R I

For Petitioner(s)

Mr. Pr adeep Misra, Adv.

Dr. J.N. Dubey, Adv.

Mr. Anurag Dubey, Adv.

Mrs. Anu Sawhney, Adv.

Mr. D. P. P andey, Adv.

Mr. Meenesh Dubey, Adv.

Mr. S.R. Setia, Adv.

For Respondent(s)

Dr. J.N. Dubey, Adv.

Mr. Anurag Dubey, Adv.

Mrs. Anu Sawhney, Adv.

Mr. D. P. P andey, Adv.

Mr. Meenesh Dubey, Adv.

Mr. S.R. Setia, Adv.

Mr. P r adeep Misr a, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

P rinting dispensed with. The appeals shall be heard on the S L P
paperbooks. P a rties may file additional documents from the record, if any

within six weeks. Original record shall be requisitioned.

Interim order to continue.

(Ajay Kr. J ain)
Court Master

(Vijay Dhawan)
Court Master